

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

(IB)-470(ND)/2017

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2018.**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik Vs. M/s. Kindle
Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:		Mr. Ashok Juneja, Ms. Renu Tyagi, Advocate for the Petitioner		
		Ms. Sahiba pantel, Advocate for the (Respondent No. 3 & 4)		

ORDER

CA 496/18 has been filed by the RP under Section 19 (2) of the Insolvency Code. Notice is duly accepted by the learned counsel for the ex-Director of the suspended Board. Let reply be filed. It is, however, been made abundantly clear that failure to cooperate shall invite penal consequences.

Despite notice, other respondents are not present in Court. Bailable warrants in the sum of Rs. 25,000/- be issued to secure their presence in Court Dasti.



Details of the residential address of the respondent be provided to enable the Registry issue bailable warrants to be executed through the concerned police station.

To come up on 15th of October, 2018.

A yellow rectangular box containing the handwritten signature "Sd" in black ink, with horizontal lines extending from the left and right sides of the letters.

(Ina Malhotra)
Member (J)
